



**भारतीय रिज़र्व बैंक**

**RESERVE BANK OF INDIA**

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September 28, 2011

**The Mansa Nagarik Sahakari Bank Ltd., Mansa,  
Dist. Gandhinagar – Penalised**

The Reserve Bank of India has imposed a monetary penalty of ₹1.00 lakh (Rupees one lakh only) on The Mansa Nagarik Sahakari Bank Ltd., Mansa, Dist. Gandhinagar, in exercise of powers vested in it under the provisions of Section 47(A)(1)(b) read with Section 46(4) of the Banking Regulation Act, 1949 (AACS) for violation of Reserve Bank India's instructions on submission of Cash Transaction Reports (CTRs) in respect of cash transaction above ₹ 10.00 lakh to Financial Intelligence Unit-India (FIU-IND), New Delhi under the Anti Money Laundering (AML) guidelines.

The Reserve Bank of India had issued a show cause notice to the bank in response to which the bank submitted a written reply. After considering the facts of the case and the bank's reply as also personal submissions in the matter, the Reserve Bank of India came to the conclusion that the violation was substantiated and warranted imposition of the penalty.

**Press Release: 2011-2012/494**

**J. D. Desai**  
Assistant Manager